NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 608/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES:

Shree Satya Minerals Pvt. Ltd.

V/s.

Perfect Engineering Products Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Name S. Prochaing Jain.

Company

Secondary

Secondary

PRST! P. No. 608/1&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present. The matter is transferred from the Hon'ble High Court.
- The admitted factual position is that due compliance as per the Code has not been made so far by the Petitioner, hence in view of the Notification No. GSR-732(E) dated 30.06.2017, the last date for compliance was 15.07.2017, therefore, the transferred Petition from the Hon'ble High Court stood abated.
- However, as per the 1st Proviso to the Notification, liberty is granted to the Petitioner to file Fresh Petition as prescribed under the Code.
- This Petition is disposed of as abated. Consigned to records.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 06.09.2017 Sd/-

M.K. Shrawat Member (Judicial)